[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Notification No. 3/2020-Central Excise

New Delhi, the 13th March, 2020

G.S.R. (E). – In exercise of the powers conferred by section 147 of Finance Act, 2002 (20 of 2002), read with section 5A of the Central Excise Act, 1944 (1 of 1944) (herein after referred to as the Excise Act), the Central Government being satisfied that it is necessary in the public interest so to do, hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 05/2019-Central Excise, dated the 6th July, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R. 488(E), dated the 6th July, 2019, namely:-

In the said notification, in the Table,-

- (i) against Sl. No. 1, for the entry in column (4), the entry "Rs. 10 per litre" shall be substituted;
- (ii) against Sl. No. 2, for the entry in column (4), the entry "Rs. 4 per litre" shall be substituted;
- 2. This notification shall come into force with effect from the 14th March, 2020.

[F.No.354/123/2014-TRU (Pt-1)]

(Gaurav Singh)
Deputy Secretary to the Government of India